## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 1016

TO BE ANSWERED ON THE 24th JULY, 2018/SHRAVANA 2, 1940 (SAKA)

**FOREIGN FUNDS** 

1016. SHRIMATI K. MARAGATHAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some of the institutions were barred from receiving foreign funds as they failed to file their annual returns;
- (b) if so, the details thereof;
- (c) whether in 2017, several opportunities were given to the defaulting NGOs/institutions to provide the details of their income and expenditure, receipt of funds from abroad and balance sheets without paying any penalty; and
- (d) whether a large number of these organisations are yet to adhere to the Government orders and if so, the details thereof?

## **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

- (a) & (b): Yes Madam. Registration of 18864 FCRA registered associations/institutions has been cancelled from the year 2011 till now and they have been barred from receiving foreign funds. List of such associations/institutions is available on the website: <a href="https://www.fcraonline.nic.in">www.fcraonline.nic.in</a>.
- (c): Yes Madam. One time opportunity to upload the pending Annual Returns (containing details of their income and expenditure, receipts of funds from abroad and balance sheets) without penalty was given to associations vide public notice dated 12<sup>th</sup> May 2017. This amnesty window for uploading the pending Annual Returns was provided for one month starting from 15<sup>th</sup> May 2017 till 14<sup>th</sup> June 2017.
- (d): Yes Madam. As on date, 2547 NGOs are yet to adhere to the Government orders to submit their pending Annual Returns. List of such NGOs is available on the website: www.fcraonline.nic.in.

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